

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 385 of 2020

IN THE MATTER OF:

Bishal Jaiswal

...Appellant

Versus

Asset Reconstruction Company (India) Ltd. & Anr.

...Respondent

Present:

For Appellant: Mr. Abhijeet Sinha, Mr. Sandeep Bajaj and Mr. Devansh Jain, Advocates.

For Respondent: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Abhirup Das Gupta, Mr. Varun Gupta, Mr. Nishith Doshi and Mr. Rishab Kapoor, Advocates for R-1.

Mr. Sanjeev Kumar, Mr. Anshul Sehgal and Mr. Abhishek Goyal, Advocates and Mr. Pankaj Dhanuka, IRP for R-2.

ORDER
(Through Virtual Mode)

07.10.2020: Heard Mr. Ramji Srinivasan, learned senior counsel representing the Respondent No. 1 in regard to competence of reference. Hearing remained inconclusive. Let the matter be listed for further hearing on **13th October, 2020** at **3:00 PM**.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Venugopal M.]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

[Kanthy Narahari]
Member (Technical)

[Shreasha Merla]
Member (Technical)

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